

U.S.-188
18/12/2023

**MOST IMMEDIATE
ASSEMBLY QUESTION**

**GOVERNMENT OF N.C.T. OF DELHI
REVENUE DEPARTMENT: PARLIAMENT CELL
5, SHAM NATH MARG, DELHI-110054**

No. F.11/2076/DC/PC/VS/2023 / 2946

Dated: 16/12/2023

To

The Dy. Secretary (Question Cell)
Delhi Legislative Secretariat,
Old Secretariat Delhi-110054

**Sub: Reply to Vidhan Sabha Unstarred Question No. 188 fixed for 18.12.2023 raised by
Hon'ble MLA Sh. Jarnail Singh Ji.**

Sir,

Please find enclosed herewith the 100 copies of the reply in respect of above said question for further necessary action at you end.

This issues with the prior approval of Competent Authority.

Yours faithfully

Encl.: As above.

(MANVINDER SINGH)
SUB DIVISIONAL MAGISTRATE-IV (HQ)

MANVINDER SINGH
Sub Divisional Magistrate (HQ)
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार
कार्यालय-मण्डलायुक्त
राजस्व विभाग : संसदीय प्रकोष्ठ,
5, शाम नाथ मार्ग, दिल्ली।

अतारांकित प्रश्न संख्या : 188

दिनांक 18.12.2023

राजस्व विभाग

प्रश्नकर्ता का नाम : माननीय विधायक श्री जरनैल सिंह जी

क्या माननीय राजस्व मंत्री यह बताने की कृपा करेंगे कि :

क्र.	प्रश्न	उत्तर
क)	दिल्ली में राजस्व विभाग के अधीन कुल कितने सब-रजिस्ट्रार कार्यालय आते हैं;	22 सब रजिस्ट्रार कार्यालय हैं।
ख)	यदि किसी को अपना कोई दस्तावेज रजिस्टर करवाना है तो इन सभी सब-रजिस्ट्रार कार्यालय में आवेदन को कितने दिन बाद का समय मिल पाता है;	वर्तमान समय में स्लॉट ऑनलाइन व्यवस्था से प्रदान किया जाता है। आवेदक घर बैठे अपना स्लॉट बुक कर सकता है।
ग)	क्या यह सत्य है कि जनकपुरी सब-रजिस्ट्रार कार्यालय में पिछले लंबे समय से लोगों को लंबी प्रतीक्षा अवधि की वजह से भारी परेशानियों का सामना करना पड़ रहा है;	जिला कार्यालय पश्चिम के अनुसार, ऐसा कोई मामला संज्ञान में नहीं आया है, यद्यपि आदेश संख्या F.55/19/2023/S-I दिनांक 17 अक्टूबर, 2023 द्वारा दो अतिरिक्त संयुक्त रजिस्ट्रार नियुक्त किये गये हैं। (प्रतिलिपि अनुलग्नक 'क' संलग्न है।)
घ)	यदि हाँ, तो विभाग द्वारा इस समस्या को दूर करने के लिए क्या कदम उठाये गये हैं, विस्तृत विवरण दिया जाये;	उपरोक्त उत्तर 'ग' के अनुसार।
ङ)	क्या यह सत्य है कि पश्चिमी जिला डीएम के अंतर्गत आने वाला यह जनकपुरी सब रजिस्ट्रार ऑफिस पश्चिम जिले की सीमा से बाहर है;	जी हाँ।
च)	क्या पश्चिम जिले को लोगों को राहत देने के लिए कोई नया ऑफिस विभाग द्वारा बनाने पर विचार किया जा रहा है;	जी नहीं।
छ)	यदि हाँ, तो उसका विस्तृत विवरण दिया जाये;	उपरोक्त उत्तर 'च' के अनुसार।
ज)	यदि नहीं, तो इस समस्या के समाधान हेतु सरकार की क्या योजना है;	आदेश संख्या F.55/19/2023/S-I दिनांक 17 अक्टूबर, 2023 द्वारा चार अतिरिक्त संयुक्त उप रजिस्ट्रार नियुक्त किये गये हैं।
झ)	यदि कोई व्यक्ति किसी कारण से रजिस्ट्री नहीं करवा पाता पर स्टॉप ड्यूटी दे देता है तो उसे वापस लेने की क्या प्रक्रिया है;	स्टॉम्प अधिनियम, 1899 के सेक्शन 49 से 54 में प्रावधान किये गये हैं और इस सम्बन्ध में विभाग द्वारा आदेश संख्या 1/e-Stamp/refund/Div.Com/11/17714 दिनांक 04 अक्टूबर, 2011 द्वारा दिशा-निर्देश दिए गए हैं। (प्रतिलिपि अनुलग्नक 'ख' संलग्न है।)



ज)	1 जनवरी 2015 से अब तक कुल कितने मामले हैं जिनमें लोगों ने रजिस्ट्रेशन फीस वापस लेने के लिये आवेदन किया है; और	जिला	मामलों की संख्या
		पूर्व	43
		पश्चिम	234
		उत्तर	सम्बन्धित नहीं
		दक्षिण	296
		दक्षिण-पूर्व	56 एवं 147 आवेदन प्राप्त
		दक्षिण-पश्चिम	2022 से अब तक 92
		उत्तर-पूर्व	03
		उत्तर-पश्चिम	157
		मध्य	86
		शाहदरा	27
		नई दिल्ली	184
ट)	इनमें से कितनों को चार्ज मिल गया है व कितनों का अभी तक पेंडिंग है, विस्तृत जानकारी दी जाये?	जिला	मामलों की संख्या
		पूर्व	34 को मिला एवं 9 विचाराधीन
		पश्चिम	135 को मिला एवं 99 का प्रक्रियाधीन
		उत्तर	सम्बन्धित नहीं
		दक्षिण	288 को प्राप्त एवं 08 प्रक्रियाधीन
		दक्षिण-पूर्व	118 को चार्ज मिला एवं 85 प्रक्रियाधीन
		दक्षिण-पश्चिम	12 आवेदन अनुमोदन हेतु
		उत्तर-पूर्व	01 को रिफण्ड एवं 02 लंबित
		उत्तर-पश्चिम	134 को मिला एवं 23 का लंबित
		मध्य	61 को मिला एवं 25 लंबित
		शाहदरा	25 को चार्ज मिला एवं 02 प्रक्रियाधीन
		नई दिल्ली	10

इसकी स्वीकृति माननीय मंत्री (राजस्व) से प्राप्त कर ली गई है।



(मनविंदर सिंह)

उप मण्डलीय दण्डाधिकारी-4 (मुख्यालय)

MANVINDER SINGH
Sub Divisional Magistrate (HQ)
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
SERVICES-I BRANCH, SERVICES DEPARTMENT
5th LEVEL, 'B' WING, DELHI SECRETARIAT,
I.P. ESTATE, NEW DELHI - 110002

No. F.55/19/2023/S-I

Dated: 17.10.2023

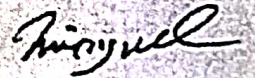
ORDER NO. 292

The Competent Authority is pleased to order transfer/posting in r/o following officers as under:-

Sl. No.	Name of the Officer (Smt.)	DOB	Present place of posting	Posted in
1	Nirmala Bhalla	12.12.1967	Dte. of Education	Joint SR (Kashmere Gate), Revenue Department
2	Sapna Menon	01.06.1967	Dte. of Education	Joint SR (Pitam Pura), Revenue Department
3	Sabina Varma	27.11.1967	Dte. of Education	Joint SR (Janak Puri), Revenue Department
4	Babita Mehta	20.12.1968	Dte. of Education	Joint SR (Janak Puri), Revenue Department
5	Ranju Devi	05.02.1967	Dte. of Education	Joint SR (Kapashera), Revenue Department
6	Manju Khanna	09.10.1969	Dte. of Education	Joint SR (Punjabi Bagh), Revenue Department
7	Alka Aditya	08.04.1970	Dte. of Education	Joint SR (Basai Darapur), Revenue Department

The officers mentioned above are stand relieved with immediate effect without waiting for any formal relieving from their present place of posting/department with the direction to join their new place of posting immediately.

Further, both Sub-Registrar and Joint Sub-Registrar will be equal in all respects and concerned District Magistrate will allocate work among them suitably for efficient functioning of Sub Registrar Office concerned.



(Amitabh Joshi
Dy. Secretary (Services)

No. F.55/19/2023/S-I

Dated: 17.10.2023

Copy for information & necessary action to the:-

S.O. to Chief Secretary, Govt. of NCT of Delhi.

All concerned ACS/Pr. Secretaries/Secretaries/Head of Departments, GNCT of Delhi.

Officers concerned through HOD concerned.

Section Officer (Co-ordination), Services Department, Govt. of NCT of Delhi, with the request to upload this order on the website of Services Department.

Guard file.



(Amitabh Joshi
Dy. Secretary (Services)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
SERVICES-I BRANCH, SERVICES DEPARTMENT
5th LEVEL, 'B' WING, DELHI SECRETARIAT,
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(Amitabh Joshi)

Dy. Secretary (Services)

No. F.55/19/2023/S-I

Dated: 17.10.2023

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- S.O. to Chief Secretary, Govt. of NCT of Delhi.
- All concerned ACS/Pr. Secretaries/Secretaries/Head of Departments, GNCT of Delhi.
- Officers concerned through HOD concerned.
- Section Officer (Co-ordination), Services Department, Govt. of NCT of Delhi, with the request to upload this order on the website of Services Department.
- Guard file.



(Amitabh Joshi)

Dy. Secretary (Services)

अनुपम - 'रु'

OFFICE OF THE DIVISIONAL COMMISSIONER, DELHI
STAMP & REGN. BR., R. NO. 204, 'B' BLOCK
5-SHAM NATH MARG, DELHI.

No.F. 1/e-Stamp/refund/Div.com./ 11

17714

Dated: 04 OCT 2011

ORDER

In order to facilitate the general public residing in National Capital Territory of Delhi it has been decided to decentralize the work relating to allowing of refund of e-stamps under the provisions of the Indian Stamp Act, 1899. All the Sub Divisional Magistrates who are Collector of Stamps of their respective sub Division are competent to allow the refund of e-stamp alike refund of physical non judicial stamp paper and judicial stamp paper in respect of the applicants residing in their respective jurisdiction.

Therefore all the Collector of Stamps are directed to deal with the refund applications of e-Stamps of the denomination of up to Rupees One Lac w.e.f. 16.10.2011, as per below mentioned Guidelines:-

GUIDELINES FOR COLLECTOR OF STAMPS FOR ALLOWING REFUND OF e-STAMP.

- 1 Applicant shall submit application for the refund of e-stamp/NJSP/Court Fees in the prescribed proforma, along with affidavit, Indemnity Bond, Application-Cum-Bill, for Refund of Deposit, ID Proof and Residence Proof, Specimen of the same are available on the web site of Revenue Department (Download Form) <http://www.delhi.gov.in/wps/wcm/connect/DotRevenue/revenue/home/>
- 2 In the case refund is for more than Rs.5,000/- applicant is required to affixed a Revenue Stamp of Rs. 1/- and make his signature over the same.
- 3 First of all Collector of Stamps shall obtain USER ID and Pass word from Stock Holding Corporation of India Ltd.
- 4 Open the site of SHCIL by using user id and pass word.
- 5 Generate status report from the web site of Stock Holding Corporation of India Ltd. and keep it in the file of Refund Application submitted by the applicant.
- 6 Cancel the e-stamp on the web site of Stock Holding Corporation of India Ltd., and generate two copies of report thereof.
- 7 Enclose one cancellation report with the refund voucher to be issued to applicant.
- 8 Kindly note that the refund voucher without cancellation report shall not be entertained by the P.A.O. VI, Tis Hazari, Delhi.

The above orders may be complied with utmost caution and any deviation shall be viewed seriously.

This issue with the approval of Chief Secretary, Delhi vides U.O. No. 3786 dated 23rd September, 2011.

No.F. 1/e-Stamp/refund/Div.com./ 11

17714

Special Inspector General (Registration)

Dated:

04 OCT 2011

Copy forwarded for information and necessary action to:-

1. Chief Secretary, Govt. of NCT of Delhi, Delhi Sectt., New Delhi.
2. Principal Secretary (Finance), Finance Department, GNCT of Delhi.
3. Secretary (Revenue), Revenue Department, GNCT of Delhi.
4. All Deputy Commissioners (Revenue), Delhi/New Delhi.
5. Addl. Secretary (Revenue), Revenue Department, GNCT of Delhi.
6. All A.D.Ms, Delhi/New Delhi.
7. All Collector of Stamps Delhi/New Delhi.
8. Pay & Accounts Office No. 6, Tis Hazari, Delhi with the request to verify that cancellation certificate generated from the web site of SHCIL is enclosed with the refund order issued by Collector of Stamp.
9. M/s Stock Holding Corporation of India Limited, 2nd Floor, 3, Vardhman Trade Centre, DDA Complex, Nehru Place, New Delhi-110019 with the request to organize a workshop to famillarize the Collector of Stamps regarding generation of status report and cancellation of e-stamp and generation report thereof.
10. System Analyst, Revenue Department, Delhi with the request to upload it on the web site of Revenue Department, Delhi.
11. Guard File.

Special Inspector General (Registration)